



2026:DHC:4916-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 7624/2026, CM APPL. 36817-20/2026

PATIL SURYAKANT BABAN AND ORSPetitioners

Through: Mr. R.V. Sinha, Mr. A.S. Singh, Ms. Shriya Sharma, Advs.

versus

UNION OF INDIA AND ORSRespondents

Through: Ms Maitreyee Jagat Joshi, CGSC, Ms Bhawna, GP, Mr Swapnil Sharma, Adv. for R1 to R3.

Mr. Ankur Chhibber, Mr. Nikunj, Mr. Yogesh Mahur, Mr. Harkesh Parashar, Ms. Shivani, Ms. Illashree, Advs.

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)

% **26.05.2026**

C. HARI SHANKAR, J.

1. After some hearing, Mr. Sinha, learned Counsel for the petitioners seeks leave to withdraw this writ petition.

2. However, we request the Central Administrative Tribunal to endeavour to dispose of the OA on 13 July 2026 as has already been observed in the order dated 13 May 2026.

3. Needless to say, the remedies to the either side, who may be



2026:DHC:4916-DB



aggrieved by the decision of the Tribunal would remain reserved.

4. The writ petition is disposed of as withdrawn.

C. HARI SHANKAR, J

OM PRAKASH SHUKLA, J

MAY 26, 2026/At